



Fair Competition
For Greater Good

भारतीय प्रतिस्पर्धा आयोग
Competition Commission of India
Office Block-1, 9th Floor
Kidwai Nagar (East), New Delhi – 110023
Tel: 011-24664100, Fax: 011-20815022

F. No. D-24011/1/2018-CSD (49-C) Pt.
Computer No. (1430)

Dated: 24-07-2025

Subject : Notice for Inviting Limited Tender for Minor Modification work in CCI office premises at Kidwai Nagar (East), New Delhi-reg

Sir,

The Competition Commission of India ("CCI"), is a statutory body established under the "Competition Act, 2002" to promote competition in Indian markets. CCI invites sealed bids through Two Bid system (Technical and Financial) from a company/firm for carrying out minor modification work in office premises at Kidwai Nagar (East), New Delhi.

2. The detailed Scope of Works, Term & Conditions & Bill of Quantity (BOQ) relating to the work are provided in Annexures-I to V. The estimated value of the work is Rs.2,50,000/- plus GST.
3. If so desired, you may submit a sealed bid in CCI office at Kidwai Nagar (East), New Delhi for carrying out the minor modification work in CCI at Kidwai Nagar (East), New Delhi as per Terms and Conditions, BOQ and Scope of Work mentioned in Annexures-I to V.
4. Please feel free to call the CS Division on telephone no. - 011-24664960 for clarification, if any.


डॉ. अनिल कुमार / Dr. Anil Kumar
Joint Director (CS)
संयुक्त निदेशक / Joint Director
भारतीय प्रतिस्पर्धा आयोग
Competition Commission of India
नई दिल्ली / New Delhi

Annexure-I

TERMS & CONDITIONS

1. LAST DATE & TIME OF RECEIPT OF TENDERS : 18 August 2025 upto 1500 hrs.
2. DATE & TIME OF OPENING OF BIDS : 18 August 2025 at 1530 Hrs.
3. PLACE OF SUBMITTING TENDERS : Reception, 9th floor, Competition Commission of India Office Block-1, Kidwai Nagar (East) New Delhi – 110023
4. Location of Work- Site*

S.No	Location	Brief of Work
01	Visitors lounge, 10 th Floor, CCI, Office Block-1, Kidwai Nagar (East) New Delhi	Minor Modification work relating to Gypsum wall, glass panels and other related fittings and repair work as per Bill of Quantity (BOQ)

5. **Scope of work:**

- (a) Scope of work of this tender (BOQ) is attached as ANNEXURE-II.
- (b) Make and model of Material supplied should be at par with the Indian Standard Specifications/CPWD Specification and in line with the existing specifications.

6. **Eligibility:**

Agencies/Contractors, who have 03 years of experience in carrying out similar civil works (repair and maintenance) in Government Departments/ Offices /PSU/other reputed Organizations are eligible to participate in the bidding. The agency/contractor must have an office in Delhi/NCR.

Preference will be given to MSME Bidder. If the MSME Bidder is 15% less than L1, then the work may be awarded to MSME Bidder subject to MSME Bidder matching the bid price to L1 Bidder.

7. **Submission of Tender:**

- (i) The sealed tender documents (two bid system- Technical and Financial) complete in all respects may be dropped in the tender box kept in CCI reception area 9th floor, Office Block-1, Kidwai Nagar (East), New Delhi.
- (ii) The technical bid as per the format/terms and conditions prescribed in Annexure-I and II and Financial Bid in the format as prescribed in the Annexure-III must be submitted in separate sealed covers. The cover containing the financial bid must be sealed. Bids shall be opened by the Standing Committee constituted by CCI for the purpose or by the officers nominated by the Committee on the same day as per schedule mentioned above.

- (iii) Both the covers of technical bid and financial bid along with EMD declaration are to be put in a single big envelop superscribed with "Tender for Minor Modification work in CCI at EKN" and must be dropped in the Tender Box kept at the Reception of CCI at 9th floor, Office Block-1, Kidwai Nagar (East), New Delhi-110023 **latest by 18 August 2025 upto 1500 hrs.** A pre-bid meeting will be held on **14 August 2025 at 1200 hrs.** in CCI at Kidwai Nagar (East), New Delhi. The interested bidders may attend the pre-bid meeting at CCI, 9th floor, Office Block-1, Kidwai Nagar (East), New Delhi-110023.
- (iv) Bids of only those agencies/contractors who have qualified the eligibility criteria as stipulated in the tender document shall be considered.
- (v) Financial bids of only those bidders whose technical bids are accepted/qualified will be opened.
- (v) Late/delayed submitted tenders due to any reason, whatsoever will not be accepted/considered, at all under any circumstances. The bids received by e-mail, Fax will not be considered.
- (vi) Incomplete & conditional tenders and tenders received without EMD declaration shall be summarily rejected. The CCI reserves the right to reject any or all the tenders without assigning any reason thereof.
- (vii) The tender shall remain open for acceptance for a period of 60 (sixty) days from the last date of submission of tenders.

8. **Earnest Money Deposit (EMD):**

Earnest Money Deposit (EMD): The bidder shall furnish a Bid Security Declaration as per the format provided in the Annexure -V.

9. **Performance Security Deposit:**

The successful bidder shall deposit Performance Security equivalent to 3 % of the total work value in the form of Electronic Transfer to Competition Commission of India Account or Demand Draft favouring "Competition Commission of India (Competition Fund) Account, payable at New Delhi or Bank Guarantee from any nationalised Banks. The Performance Security Deposit shall be valid for a period of 60 days beyond the date of completion of all contractual obligations and released by CCI after successful and satisfactory completion of the assigned work, without interest and subject to the conditions that no losses are incurred by CCI due to the agency/Contractor or their employees and all statutory dues have been cleared.

10 **Rate/Price**

- a) The bidders are required to quote the price for the required civil work as per BOQ (Item wise) of Annexure- II. The lowest price quoted for the work will be declared as L1 bidder.
- b) The price to be quoted shall remain firm without the price variation clause. The bidders should not claim any price variation / escalation after award of the work. The bid submitted with a price variation/escalation clause will be rejected.

- c) Bid / price quoted by the bidder shall remain valid for 60 days from the date of opening of tenders for the purpose of acceptance and award of work;
- d) The prices quoted by the bidder should be inclusive of transportation charges, insurance, Labour cost and any other statutory levies etc. GST should be quoted separately.
- e) Lowest of the prices excluding of GST quoted for the work will be selected as L1 bidder and awarded the work.

11. **Execution of work:**

- i *Time period of completion:* The successful bidder shall execute and complete the work as per specification/Scope of work mentioned in BOQ to the satisfaction of CCI within a period of 30 days (one week) from the date of award of work.
- ii CCI will not be responsible for the loss, breakage/damage of any goods during the transit. The contractor should bring all the supporting materials and logistics for carrying out the work. No extra cost at any stage shall be given for transportation; cost of labour, insurance etc., as the rates quoted is all inclusive price.

12 **Penalty for Delay in completion of work :**

As mentioned in Para 11 above the work in all respect should be completed within a period of 30 days from the date of issue of work order. For delay in completion of work beyond 30 days, a penalty of @ 1% of order value per week or part thereof will be deducted from the bill. The total penalty shall be limited to 5% of the contractual value.

13 **Work Completion Certificate:**

The successful bidder is required to submit a work completion certificate to CCI within 1 week of completion of the work for inspection by CCI and issue of successful work completion certificate by CCI for facilitation of payment process.

14. **Payment terms:**

No advance payment will be made. Payment shall be released against the final bill within 30 days from the date of completion of the work to the satisfaction of CCI and issue of satisfactory work completion certificate by CCI. 5% of total payable amount shall be withheld for a period of six months as defect liability and for defective work corrections, if any during the period.

15. **Guarantee Period/ Defect Liability Period/Quality assurance:**

Guarantee period should be 6 months from the date of completion of the works against poor workmanship, poor performance, and in case deficiencies are found during guarantee period, the same shall be rectified free of cost by the agency/Contractor at their own cost and risk. The successful agency/contractor should ensure the quality of material is as per the BIS/ISI Standards wherever make of the materials are not specified.



16. **Right to accept or reject tender:**

CCI does not bind itself to accept the lowest bid or to give any reasons for its decisions. The CCI reserves the right to reject any or all of the tenders received without assigning any reason thereof.

17. **Safety Regulations:**

(i) The agency/Contractor shall take necessary safety measures and will be solely responsible for the safety of the labourers/workers engaged by them. CCI will not be responsible for any loss of life/injury caused during performance of the duty by the labourers/workers. Compensation/expenditure on treatment on such loss of life/injury will be the sole responsibility of the agency/contractors.

(ii) Logistic Items/infrastructure to carry out the civil/electrical works as specified in the bid should be arranged by the successful bidder. CCI will not provide any materials or manpower at any stage.

18. Any dispute or difference whatsoever arising out of or in connection with this Agreement, including any question regarding its existence, validity, interpretation, application, meaning, scope, operation or effect or termination shall be settled in accordance with the provisions of Arbitration and Conciliation Act, 1996 (as amended from time to time). For aforementioned purposes the Arbitrators are to be appointed as per Section 11 of the Arbitration and Conciliation Act, 1996 (as amended from time to time) which provides for "Appointment of arbitrators. The award given by the Arbitrators so appointed shall be final, conclusive and binding on the Parties. Region for judicial dispute would be Delhi.



Annexure-II

**BOQ for the modification work in Visitor's Lounge in CCI at Kidwai Nagar (East),
New Delhi**

S. No.	Item Description	Qty.	Unit
1	3.39.03 Dismantling wooden boardings in lining of walls and partitions, excluding supporting members but including stacking within 50 meters lead:	15	Sqm
2	Shifting of Glass Door with Aluminium Frame with required fitting etc. complete	1	Job
3	Providing and fixing 12 mm thick frameless toughened glass door shutter of approved brand and manufacture, including providing and fixing top & bottom pivot & double acting hydraulic floor spring type fixing arrangement and making necessary holes etc. for fixing required door fittings, all complete as per direction of Engineer in charge (Door handle, lock and stopper etc.) to be paid separately	10	sqm
4	Providing and Laying 8 mm Thick (AC-4) Junkers, whether tax or equivalent at laminated flooring including skirting and profile having 0.2 mm thick direct laminate on top of specially developed substrate core (High density fibre board) of plank size as per manufacturers specifications having smart lock, joint tongue and groove construction. The under lay has to be 0.2 mm thick alkali resistant polyethylene sheet of density 920-935 Kg per cum with a 1.5 mm thick extruded polyethylene form of density 30-32 Kg per Cum on top to secure the floor. The work shall be carried out as per manufacturer's installations procedure and as per direction of Engineer in charges.	48	Sqm
5	Providing and pasting frosted film as per approved sample	10	Sqm
6	Supply and placing of wardrobe as per space available 2 no. peg table, 1 no. magazine rack, 1 no. rack below TV, 1 no. of wooden panelling for TV	1	each
7	Wall painting with acrylic emulsion paint, having VOC (Volatile Organic Compound) content less than 50 grams/litre of approved brand and manufacturer, including applying additional coats wherever required to achieve even shade and colour.13.82.1 one coat	80	Sqm
8	Supply and installation of Concealed LED Light 100 mm including wiring etc. complete	15	each



Annexure-III

PROFORMA FOR TECHNICAL BID

S.No.	Items	Information/ Inputs to be filled by the tenderer (If required separate sheets may be enclosed)
1.	Name and Address of the firm/agency, telephone number, fax, mobile number, email address	
2.	Type of organization (Whether proprietorship, partnership, private limited, limited company)	
3.	Year of incorporation (more than 03 years) (Proof to be attached)	
4.	Annual Turnover(IT Returns/Audited Copy of Balance sheet may be attached) 2021-22 2022-23 2023-24	
5.	Contact person's name and mobile number	
6.	(a) GST number (copies to be attached) (b) PAN number (copies to be attached)	
7.	Work orders/Performance certificate (at least with 03 organizations) during the last 03 Financial Years	
8.	Bid declaration form submitted	Yes/No
9.	Undertaking to be given by the firm that the firm has not been blacklisted by the Govt. Deptt./PSU etc.	
10.	Whether Terms and Conditions Issued by CCI are acceptable to the firm	

Self-attested copies of relevant documents are enclosed in support of above information.

Date:
Place:

Signature of the authorized signatory of the agency
Official seal/stamp



Annexure-IV

**Proforma for Financial Quote as per BOQ - Minor modification work in
CCI at Kidwai Nagar (East), New Delhi.**

S. No.	Item Description	Qty.	Unit	Rate in Rs.	Total Amount in Rs.
1	3.39.03 Dismantling wooden boardings in lining of walls and partitions, excluding supporting members but including stacking within 50 meters lead:	15	Sqm		
2	Shifting of Glass Door with Aluminium Frame with required fitting etc. complete	1	Job		
3	Providing and fixing 12 mm thick frameless toughened glass door shutter of approved brand and manufacture, including providing and fixing top & bottom pivot & double acting hydraulic floor spring type fixing arrangement and making necessary holes etc. for fixing required door fittings, all complete as per direction of Engineer in charge (Door handle, lock and stopper etc.) to be paid separately	10	sqm		
4	Providing and Laying 8 mm Thick (AC-4) Junkers, whether tax or equivalent at laminated flooring including skirting and profile having 0.2 mm thick direct laminate on top of specially developed substrate core (High density fibre board) of plank size as per manufacturers specifications having smart lock, joint tongue and groove construction. The under lay has to be 0.2 mm thick alkali resistant polyethylene sheet of density 920-935 Kg per cum with a 1.5 mm thick extruded polyethylene form of density 30-32 Kg per Cum on top to secure the floor. The work shall be carried out as per manufacturer's installations procedure and as per direction of Engineer in charges.	48	Sqm		
5	Providing and pasting frosted film as per approved sample	10	Sqm		
6	Supply and placing of wardrobe as per space available 2 no. peg table, 1 no. magazine rack, 1 no. rack below TV, 1 no. of wooden panelling for TV	1	each		
7	Wall painting with acrylic emulsion paint, having VOC (Volatile Organic Compound) content less than 50 grams/litre of approved brand and manufacturer, including applying additional coats wherever required to achieve even shade and colour.13.82.1 one coat	80	Sqm		
8	Supply and installation of Concealed LED Light 100 mm including wiring etc. complete	15	each		

GST Extra



Signature of the firm with Seal

Bid-Security Declaration

To,

The Competition Commission of India
9th Floor, Office Block I Kidwai Nagar East New Delhi - 110023

Reference: CCI Tender Notice No. _____ dated _____
Our Bid No. _____ dated _____.

I/We,

.....
..... irrevocably declare as under: I/We understand that, as per Tender/bid conditions, bids must be supported by a Bid Security declaration in lieu of Earnest Money Deposit. I/We hereby accept that I/We may be disqualified from bidding for any contract with you for a period of One Year from the date of disqualification as may be notified by you (without prejudice to CCI's rights to claim damages or any other legal recourse) if,

- 1) I am /we are in a breach of any of the obligations under the bid conditions.
- 2) I/We have withdrawn or unilaterally modified/amended/revised, my/our Bid during the bid validity period specified in the form of Bid or extended period, if any.
- 3) On acceptance of our bid by CCI, I/we failed to deposit the prescribed Performance Security or fails to execute the agreement or fails to commence the execution of the work in accordance with the terms and conditions and within the specified time.

Signature with Name _____

Designation of the authorized person _____

Seal of the firm

Dated _____



